THE HIGH COURT OF MEGHALAYA SHILLONG

Dated: Shillong, the 22nd September, 2023

NOTIFICATION

No. HCM.II/430/2013/2540 In exercise of the powers conferred by sub-section (1) of Section 28 read with Section 2(e) (iii) of the Right to Information Act, 2005, Hon'ble the Chief Justice, High Court of Meghalaya, is hereby pleased to further amend the High Court of Meghalaya (Right to Information) Rules, 2013 and the High Court of Meghalaya (Right to Information) (Amendment) Rules, 2018 as under:

Short title and Commencement

(1) These Rules may be called the High Court of Meghalaya-(Right to Information) (Amendment) Rules, 2023(2) This shall come into force with immediate effect.

Amendment to sub-Rule (i) of Rule 9

A. Application fee.- An application under sub-section (1) of Section 6 of the Act shall be accompanied by a fee of rupees fifty.

No fee shall be charged from any person who is below poverty line (BPL) provided the application is accompanied by a copy of the BPL certificate issued by the appropriate authority.

- **B. Fees for providing information**. Fee for providing information under sub-section (4) of Section 4 and sub-sections (1) and (5) of Section 7 of the Act shall be charged at the following rates, namely:—
- (a) rupees two for each page in A-3 or smaller size paper;
- (b) actual cost or price of a photocopy in large size paper;
- (c) actual cost or price for samples or models;
- (d) price fixed for a publication or rupees two per page of photocopy for extracts from the publication;
- (e) No fee for inspection of records for the first hour of inspection; and a fee of rupees five for each subsequent hour (or fraction thereof) thereafter; and
- (f) so much of postal charge involved in supply of information that exceeds fifty rupees.

Insertion of sub-Rule (iv) in Rule 9

(iv) by electronic means to the authority as provided under sub-Rule (iii) of this Rule, if facility for receiving fees through electronic means is available with the public authority.

By order,

REGISTRAR GENERAL

Copy for information to .-

- 1. The Registrar-cum-Secretary to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong.
- 5. The P.S to the Advocate General, High Court of Meghalaya, Shillong.
- 6. The District & Sessions Judge, Shillong/ Jowai/ Khliehriat/ Nongpoh/ Tura/ Resubelpara/ Ampati/ Baghmara/ Williamnagar/ Nongstoin/ Mawkyrwat/ Mairang.
- 7. The Registrar-cum-PIO, High Court of Meghalaya, Shillong.
- 8. The Director, Printing & Stationery, Meghalaya with a request to publish this notification in the next issue of the Gazette.
- 9. The Librarian, High Court of Meghalaya, Shillong.
- 10. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 11. Notice Board.
- 12. Office file.

REGISTRAR GENERAL